

12.42 hrs.

PAPERS LAID ON THE TABLE

GOVERNMENT REVIEW OF WORKING AND ANNUAL REPORT OF NATIONAL INDUSTRIAL DEVELOPMENT CORPORATION, LTD., NEW DELHI

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED): I beg to lay on the Table a copy each of the following papers under sub-section (I) of section 619A of the Companies Act, 1956.

- (1) Review by the Government on the working of the National Industrial Development Corporation, Limited, New Delhi, for the year 1967-68.
- (2) Annual Report of the National Industrial Development Corporation Limited, New Delhi, for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-1821|69].

SHRI S. K. TAPURIAH (Pali):  
rose—

MR. SPEAKER: Dr. Ram Subhag Singh.

SHRI S. K. TAPURIAH: Sir, on the report laid by Mr. Ahmed, I want to say something. I have given notice of it.

MR. SPEAKER: I have received it just now.

SHRI S. K. TAPURIAH: I had given it at 11 o'clock.

MR. SPEAKER: That is not the proper time to give it. At 11 o'clock the Speaker is sitting here in the House. I must have time to see it.

SHRI S. K. TAPURIAH: Sir, with your kind permission, I would like to draw attention to the inordinate delay that takes place in placing the accounts and annual reports of various companies before the House. You will notice that even last week certain reports were placed before the House relating to the Heavy Engineering Corporation and other companies. If the accounts closing on 31st March, 1968 are placed after 18 months of closure, they will come up for discussion only in the November session, that is, after 20 months. We can discuss the accounts only during the budget session when the demands of the various ministries are considered. It means that we will be discussing two-year-old accounts. This matter has been raised very often. I do not know what directions you will give and whether the Government is trying to hide their inefficiency. I will draw your attention to the report placed before the House only last week where the auditors have mentioned such irregularities like these:

"The Deeds of Transfer in respect of land for factory .... have still not been executed in favour of the Corporation."

"The balances under 'Current Liabilities and Provisions for materials and works' amounting to Rs. 4 crores and under 'Current Assets—Loans and Advances (unsecured)' amounting to Rs. 3 crores have not been fully confirmed|reconciled."

MR. SPEAKER: This is not the proper time for saying all this. You should give proper notice.

SHRI S. K. TAPURIAH: If accounts are hidden for two years, what is the use of placing the accounts before Parliament? Would you direct the Government to place them according to the rules? (Interruptions).